

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

STARRED QUESTION NO. 32

TO BE ANSWERED ON THURSDAY, THE 22.07.2021

Vacancies of Judges in High Courts

32 SHRI JOHN BRITTAS:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) the details of sanctioned strength and the actual number of Judges in various High Courts, State-wise;
- b) the number of High Court Judges recommended by the Supreme Court collegium for appointment during the last one year; State-wise;
- c) out of such recommendations, the number of Judges finally been appointed and a State-wise break up thereof; and
- d) the time line by which all the remaining recommendations made is expected to be implemented?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Rajya Sabha Starred Question No.*32 due for answer on 22.07.2021 regarding “Vacancies of Judges in High Courts”

(a) to (c): During the last one year i.e. 01.7.2020 to 15.07.2021, the Supreme Court Collegium (SCC) has made 80 recommendations for appointment of Judges in various High Courts, out of which 45 recommendees were appointed by the Government as High Court Judges in various High Courts and the remaining proposals are under various stages of processing with the Government and SCC. The Statement showing the details of Sanctioned Strength, Working Strength of Judges and number of High Court Judges recommended for appointment by the SCC and number of appointments made in various High Courts during 01.07.2020 to 15.07.2021 is at **Annexure**.

(d): Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities both at the State and Centre level. Hence, the time needed for filling up of vacancies of the Judges in the higher Judiciary cannot be indicated. While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges in High Courts do keep on arising on account of retirement, resignation or elevation of Judges and also due to increase in the strength of Judges.

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Annexure

Statement referred to in reply to parts (a) to (c) of Rajya Sabha Starred Question No.*32 due for answer on 22.07.2021 regarding “Vacancies of Judges in High Courts”

Sl. No.	Name of High Court	Sanctioned Strength	Working Strength	Number of High Court Judges recommended for appointment by the Supreme Court Collegium during 1.7.2020 to 15.7.2021	Appointments notified during 1.7.2020 to 15.7.2021
1	Allahabad	160	94	11	07
2	Andhra Pradesh	37	19	-	-
3	Bombay	94	63	13	04
4	Calcutta	72	31	08	-
5	Chhattisgarh	22	14	02	02
6	Delhi	60	30	06	02
7	Gauhati	24	20	01	01
8	Gujarat	52	28	03	03
9	Himachal Pradesh	13	10	01	01
10	J & K and Ladakh	17	11	02	-
11	Jharkhand	25	15	-	-
12	Karnataka	62	47	04	02
13	Kerala	47	37	08	05
14	Madhya Pradesh	53	29	09	06
15	Madras	75	58	10	10
16	Manipur	05	05	-	-
17	Meghalaya	04	04	-	-
18	Orissa	27	13	-	-
19	Patna	53	20	-	-
20	Punjab & Haryana	85	46	02	02
21	Rajasthan	50	23	-	-
22	Sikkim	03	03	-	-
23	Telangana	42	14	-	-
24	Tripura	05	04	-	-
25	Uttarakhand	11	07	-	-
Total		1098	645	80	45